

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 367/GT/2024

Subject : Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (1000MW) in compliance with Revised Emission Standards.

Petitioner : NTPC Ltd.

Respondent(s) : Madhya Pradesh Power Management Company Limited and 5 Others

Date of hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Harsh Vardhan, Advocate, NTPC
Shri Shahrab Zaheer, NTPC
Shri Ravin Dubey, Advocate, MPPMCL
Ms. Nishtha Goel, Advocate, MSEDCL
Ms. Garima, Advocate, CSPDCL
Shri Awanish Kumar, Advocate, CSPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that ECS for Unit 1 of the generating station had achieved COD on 15.10.2025 and, accordingly, the present Petition has been amended vide affidavit dated 9.1.2026.

2. The learned counsel for the Respondent, CSPDCL, sought time to file its reply to the amended petition. This was not objected to by the Petitioner.

3. The Commission, after hearing the matter, directed the Petitioner to file the following additional information, on or before **5.3.2026**, after serving a copy to the Respondents:

2019-24

Auditor Certificate for Capital Cost

a. *Auditor certificate for capital cost and ACE incurred during the period 2019-24.*

2024-29

Time over-run

b. *It is observed that the Petitioner has submitted the reasons for the delay in commissioning of the ECS for both U-I & U-II. The Petitioner has also submitted a*



PERT/CPM chart for the ODe of U-I and U-II in its additional submission. However, to establish the effective time overrun based on the reasons for the delay submitted and the corresponding PERT CPM chart, the Petitioner is directed to submit the list of critical path activities as submitted in the Form G for respective units.

IDC Details

- c. The detailed calculations for IDC included in the project cost capitalised for the Emission Control System of Unit-I and Unit-II.*
4. The Respondents are permitted to file a reply, after serving a copy to the Petitioner, by **9.4.2026**, who may, thereafter, file their rejoinder, if any, by **16.4.2026**. The parties shall complete their submissions within the due dates mentioned, and no extension of time shall be granted for any reason.
5. The Petition shall be listed for hearing on **22.4.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

